

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 3078
TO BE ANSWERED ON 17.12.2015

RENEWABLE ELECTRICITY ROADMAP

3078. DR. SHASHI THAROOR:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether the Government is aware about the absence of a comprehensive and exclusive national framework for development and production of Renewable Energy, if so, the details thereof;
- (b) whether the Government proposes to constitute a Committee in collaboration with the Ministry of Power to draft a long-term framework for the development and production of renewable energy to meet the growing demands of energy security; and
- (c) if so, the details thereof and if not, the reasons there for?

ANSWER

THE MINISTER OF STATE FOR POWER, COAL & NEW AND RENEWABLE ENERGY
(INDEPENDENT CHARGE) (SHRI PIYUSH GOYAL)

(a): Ministry of New and Renewable Energy has set a target of 175 GW by 2022 with an aim to accelerate deployment and production of Renewable Energy from different sources for which robust plans are in place. This includes 100 GW from Solar, 60 GW from Wind Energy, 10 GW from Bio-Energy and 5 GW from Small Hydro.

(b)&(c): Preparation of National Electricity Plan (NEP) is a responsibility entrusted to Central Electricity Authority (CEA) under Electricity Act, 2003. Under Section 3(4) of the Electricity Act, 2003, the Authority shall prepare the National Electricity Plan in accordance with the National Electricity Policy. A Committee with members from various stakeholders with wide spectrum has been constituted to draft National Electricity Plan, 2015. Senior officials from Ministry of New and Renewable Energy and Ministry of Power are members of this Committee. The members and terms of reference of the Committee are placed as annexure.

**Annexure referred to in reply to Parts (b)&(c) of the Lok Sabha Unstarred Question
No. 3078 for 17.12.2015**

A COMMITTEE FOR NATIONAL ELECTRICITY PLAN 2015 has been constituted with following composition:

A. Constitution:

- i) Chairperson, CEA - Chairman of the Committee
- ii) Chief Engineer(IRP), CEA - Member Secretary

Members

- i). Member (Planning), CEA
- ii) Member (PS), CEA
- iii) Member (Thermal), CEA
- iv) Member (E&C), CEA
- v) Member (Hydro), CEA
- vi) Member (GO&D), CEA
- vii) Economic Advisor, MOP
- viii) Joint Secretary, (MNRE)
- ix) Director General, BEE
- x) Advisor (Energy), NITI Aayog
- xi) Director General, CPRI
- xii) Chairman cum Managing Director, NTPC
- xiii) Chairman cum Managing Director, NHPC
- xiv) Chairman cum Managing Director, PGCIL
- xv) Chairman cum Managing Director, PFC
- xvi) Chief Executive Officer, (POSOCO)
- xvii) Chairman cum Managing Director, NPCIL
- xviii) Chairman cum Managing Director, REC

B. Terms of Reference of the Committee

- i) To review the likely achievements vis-a-vis targets set for the twelfth plan period towards generation from conventional sources along with reasons for shortfalls, if any.
- ii) To assess the peak load and energy requirement for the period 2017-22 and perspective forecast for 2022-27.
- iii) To assess the incremental capacity requirement to meet the projected load and energy requirement after considering R & M schemes, renewable and captive injection and suggest the feasible break up in terms of thermal, hydro, nuclear etc.
- iv) To make an assessment of the resource requirement like fuel, land, water, indigenous manufacturing capabilities, infrastructural, human resource for meeting the capacity addition requirements.
- v) To assess investment requirement for generation and transmission capacity addition during 2017-22.
- vi) To suggest energy conservation measures through Demand Side Management and suggest a strategy for low carbon growth.
- vii) Review of latest technological development and R & D in the power sector and to assess its suitability for Indian conditions.
- viii) Development of integrated Transmission Plan for the period from 2017-22 and perspective plan for 2022-27 including Grid Security, evacuation of Renewable Energy Sources and exploring SAARC integration.

C. 1. The NEP committee may co-opt any expert as may be considered necessary.

2. NEP committee may constitute separate sub committees on any aspect. The report of the subcommittee(s) shall be submitted to NEP committee for consideration.
